

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

....

The Meeting No.22/AM-19 dated 31.01.2019 actually held on 20.02.2019 for the licensing year 2018-19 to consider the cases under Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1	Dr. Ram Asrey Lal, Sr. General Manager	AT&DC
2	Shri J.D. Giri, Vice President	AEPC
3	Shri Nand Lal, Consultant	DPIIT
4	Shri Santosh Das, Asst. Director	DC, MSME
5.	Shri S.K.Mohapatra, DDG	DGFT
6.	Shri Dinesh Baid, FTDO	DGFT

The agenda for meeting No. 22/AM-19 dated 31.01.2019 and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 22/84-ALC3/2018 **MEETING DATE** : 31.01.2019

1	Case No.: 3/22/84-ALC3/2018	Party Name: JUMBO BAG LIMITED	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Deferred
	HQ File :01/84/050/00402/AM19/	RLA File :04/24/040/00059/AM17/	Lic.No/Date:0410162219 26.08.2016	Defer Date: 28.03.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to refer the case to DPIIT. The case stands deferred for re-listing on 28.03.2019.				

2	Case No.: 2/11/84-ALC3/2018	Party Name:ESSKAY CORPORATION	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Reject
	HQ File :01/84/050/00170/AM19/	RLA File :03/94/040/00067/AM19/	Lic.No/Date:0310821225 24.05.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 01.10.2018, 27.11.2018 and 13.02.2019 to appear before NC to explain their case alongwith CAD and sample of the product. No reply received from the firm. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

3	Case No.: 20/8/84-ALC3/2018	Party Name:STRAWBERRY STUDIO EXPORTS PRIVATE LIMITED	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00137/AM19/	RLA File :05/24/040/00161/AM19/	Lic.No/Date:0510406851 13.06.2018	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and described their case that they have not import item No. 1, 6 and 7 as it may be affected in export items No. 1, 2, 8, 9, 10 and 11. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as under:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	GIRLS BLOUSE (T.C.: Polyester Spandex Knitted Crushed Velvet Fabric-92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 260.00 Gms. Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT)	2954.000 Nos.	Polyester Spandex Knitted Crushed Velvet Fabric-92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 260.00 Gms. Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT	Deleted
2.	GIRLS DRESS (T.C.: Polyester Spandex Knitted Crushed Velvet Fabric- 92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 260.00 Gms. Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT)	3198.000 Nos.	Polyester Spandex Knitted Velvet Fabric 92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT	Deleted
3.	BABIES GARMENTS (DRESS) (T.C.: Polyester Spandex Knitted Velvet Fabric 92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT)	7352.000 Nos.	Polyester Spandex Knitted Velvet Fabric 92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT	As applied
4.	GIRLS DRESS (T.C.: Polyester Spandex Knitted Velvet Fabric 92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT)	5514.000 Nos.	Polyester Spandex Knitted Velvet Fabric 92 PERCENT Polyester, 8 PERCENT Spandex, GSM: 250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT	As applied
5.	GIRLS TROUSER (T.C.: (1) Polyester Spandex Knitted Fabric- 95 PERCENT Polyester, 5 PERCENT Spandex, GSM :360.00 GMS Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT (2) STRETCH PU-100 PERCENT POLYESTER WOVEN FABRIC, GSM: 220 Gms. Per Sqm. +/-10 PERCENT, Width :	2094.000 Nos.	Polyester Spandex Knitted Fabric- 95 PERCENT Polyester, 5 PERCENT Spandex, GSM: 360.00 GMS Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT	As applied




	56 inch +/- 10 PERCENT)				
6.	GIRLS SKIRT (T.C.: YARN DYED JACQUARD KNITTED FABRIC-60 PERCENT Polyester, 20 PERCENT Rayon, 19 PERCENT Metalic Fiber, 1 PERCENT Elastane, GSM :300.00 GMS Per Sqm. +/-10 PERCENT, Width: 62 inch +/- 10 PERCENT)	3300.000 Nos.	YARN DYED JACQUARD KNITTED FABRIC-60 PERCENT Polyester, 20 PERCENT Rayon, 19 PERCENT Metalic Fiber, 1 PERCENT Elastane, GSM :300.00 GMS Per Sqm. +/- 10 PERCENT, Width: 62 inch +/- 10 PERCENT	As applied	
7.	GIRLS DRESS (T.C.: YARN DYED JACQUARD KNITTED FABRIC- 60 PERCENT Polyester, 20 PERCENT Rayon, 19 PERCENT Metalic Fiber, 1 PERCENT Elastane, GSM: 300.00 GMS Per Sqm. +/-10 PERCENT, Width: 62 inch +/- 10 PERCENT)	2849.000 Nos.	YARN DYED JACQUARD KNITTED FABRIC-60 PERCENT Polyester, 20 PERCENT Rayon, 19 PERCENT Metalic Fiber, 1 PERCENT Elastane, GSM :300.00 GMS Per Sqm. +/- 10 PERCENT, Width: 62 inch +/- 10 PERCENT	As applied	
8.	GIRLS SKIRT (T.C.: YARN DYED KNITTED FABRIC-90 PERCENT Polyester, 10 PERCENT Metalic Fiber, GSM: 170.00 GMS Per Sqm. +/-10 PERCENT, Width: 55 inch +/- 10 PERCENT)	8292.000 Nos.	YARN DYED KNITTED FABRIC -90 PERCENT Polyester, 10 PERCENT Metalic Fiber, GSM: 170.00 GMS Per Sqm. +/-10 PERCENT, Width: 55 inch +/- 10 PERCENT	Deleted	
9.	GIRLS SKIRT (T.C.:YARN DYED KNITTED FABRIC- 90 PERCENT Polyester, 10 PERCENT Metalic Fiber, GSM: 170.00 GMS Per Sqm. +/-10 PERCENT, Width: 55 inch +/- 10 PERCENT)	8094.000 Nos.	YARN DYED KNITTED FABRIC -90 PERCENT Polyester, 10 PERCENT Metalic Fiber, GSM: 170.00 GMS Per Sqm. +/-10 PERCENT, Width: 55 inch +/- 10 PERCENT	Deleted	
10.	GIRLS DRESS (T.C.:VELVET KNITTED FABRIC- 92 PERCENT Polyester, 8 PERCENT SPANDEX, GSM:250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT)	7926.000 Nos.	VELVET KNITTED FABRIC- 92 PERCENT Polyester, 8 PERCENT SPANDEX, GSM:250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT	Deleted	
11.	GIRLS SKIRT (T.C.: VELVET KNITTED FABRIC- 92 PERCENT Polyester, 8 PERCENT SPANDEX, GSM:250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT)	5910.000 Nos.	VELVET KNITTED FABRIC- 92 PERCENT Polyester, 8 PERCENT SPANDEX, GSM:250.00 GMS Per Sqm. +/-10 PERCENT, Width: 61 inch +/- 10 PERCENT	Deleted	

12.	BABIES GARMENTS (TROUSER) (T.C.: DENIM STRETCH WOVEN FABRIC- 75 PERCENT COTTON, 24 PERCENT POLYESTER, 1 PERCENT SPANDIX, GSM: 310.00 GMS Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT)	2089.000 Nos.	DENIM STRETCH WOVEN FABRIC- 75 PERCENT COTTON, 24 PERCENT POLYESTER, 1 PERCENT SPANDIX, GSM: 310.00 GMS Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT	As applied
13.	BOYES TROUSER (T.C.: DENIM STRETCH WOVEN FABRIC- 75 PERCENT COTTON, 24 PERCENT POLYESTER, 1 PERCENT SPANDIX, GSM: 310.00 GMS Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT)	2466.000 Nos.	DENIM STRETCH WOVEN FABRIC- 75 PERCENT COTTON, 24 PERCENT POLYESTER, 1 PERCENT SPANDIX, GSM: 310.00 GMS Per Sqm. +/-10 PERCENT, Width: 60 inch +/- 10 PERCENT	As applied

GSM should match in import and export.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:29/12/84- ALC3/2018	Party Name:HIGH PERFORMANCE TEXTILES PRIVATE LIMITED	Meet No/Date:22/84- ALC3/2018 31.01.2019	Status: Approved
HQ File :01/84/050/00205/AM19/	RLA File :05/23/040/00203/AM19/	Lic.No/Date:0510407359 30.07.2018	
<p>4 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and explained their case. After detailed deliberation, Committee decided to allow wastage of 3% on input of the export product in respect of the Advance Authorisation issued in this case.</p> <p>RA concern may take necessary action subject to compliance of other usual conditions.</p>			

Case No.:26/19/84- ALC3/2018	Party Name:VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:22/84- ALC3/2018 31.01.2019	Status: Approved
HQ File :01/84/050/00358/AM19/	RLA File :03/95/040/00528/AM19/	Lic.No/Date:0310823287 27.08.2018	
<p>5 Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case. After detailed deliberation, Committee decided to allow wastage of 2% on input of the export product in respect of the Advance Authorisation issued in this case.</p> <p>RA concerned may take necessary action subject to compliance of other usual conditions.</p>			

6 Case No.:18/16/84- ALC3/2018	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:22/84- ALC3/2018 31.01.2019	Status: Deferred
---	--	--	-----------------------------

4

HQ File :01/84/050/00291/AM19/	RLA File :34/24/040/00136/AM19/	Lic.No/Date:3410044460 30.08.2018	Defer Date: 28.03.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DPIIT for their comments. The committee decided to wait for the comments. The case stands deferred for re-listing on 28.03.2019.			

Case No.:19/16/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Deferred
HQ File 7 :01/84/050/00292/AM19/	RLA File :34/24/040/00173/AM19/	Lic.No/Date:3410044464 30.08.2018	Defer Date: 28.03.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DPIIT for their comments. The committee decided to wait for the comments. The case stands deferred for re-listing on 28.03.2019.			

Case No.:20/16/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Deferred
HQ File 8 :01/84/050/00293/AM19/	RLA File :34/24/040/00165/AM19/	Lic.No/Date:3410044463 30.08.2018	Defer Date: 28.03.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that similar case has been referred to DPIIT for their comments. The committee decided to wait for the comments. The case stands deferred for re-listing on 28.03.2019.			

Case No.:16/22/84-ALC3/2018	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
HQ File 9 :01/84/050/00415/AM19/	RLA File :34/21/040/00218/AM19/	Lic.No/Date:3410044465 31.08.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:13/14/84-ALC3/2018	Party Name: UNICARE FIRE SAFETY (INDIA) P. LTD.	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Deferred
HQ File 10 :01/84/050/00249/AM19/	RLA File :05/24/040/00335/AM19/	Lic.No/Date:0510407739 10.09.2018	Defer Date: 28.03.2019
Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP to the firm vide their letter No.7/168/2018-TS dated 14.12.2018 to furnish the following information: <ul style="list-style-type: none"> i) Manufacturing process indicating stage-wise wastage of all the raw materials (both imported & indigenous) for manufacture of export product. ii) Complete calculation of the requirement of raw materials indicating net content and 			

	wastage separately.
	iii) Production of all the raw materials vis-a-vis consumption of raw materials (both imported & Indigenous) for the last three years duly certified by Chartered Accountant.
	Reply is not received so far. Committee decided to send a final reminder to the firm. The case stands deferred to 28.03.2019.

	Case No.:15/14/84-ALC3/2018	Party Name:P & G ENTERPRISES PVT.LTD.	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
11	HQ File :01/84/050/00251/AM19/	RLA File :05/24/040/00333/AM19/	Lic.No/Date:0510407737 10.09.2018	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:14/16/84-ALC3/2018	Party Name: CDI FOOTWEAR PRIVATE LIMITED	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Deferred
	HQ File :01/84/050/00287/AM19/	RLA File :05/23/040/00273/AM19/	Lic.No/Date:0510407938 28.09.2018	Defer Date: 28.03.2019
12	Decision : Committee considered the case as per agenda alongwith other relevant papers and noted that the deficiency letter issued by DIPP to the firm vide their letter No.7/340/2018-TS dated 08.01.2019 to furnish the following information: i) Complete calculation of the requirement of raw material with design/drawing/lay marker etc. for the manufacture of export product and also to indicate equivalent SION fixed in H.B Procedure Vol.II published by DGFT. ii) Production of export product vis-a-vis consumption of raw materials (both imported & indigenous) for the last three years duly certified by Chartered Accountant. Reply is not received so far. Committee decided to send a final reminder to the firm. The case stands deferred to 28.03.2019.			

	Case No.:17/16/84-ALC3/2018	Party Name: PARVEEN WOOLLEN & SPINNING MILLS	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
13	HQ File :01/84/050/00290/AM19/	RLA File :33/24/040/00006/AM19/	Lic.No/Date:3310030486 10.10.2018	
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

	Case No.:10/17/84-ALC3/2018	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
14	HQ File :01/84/050/00303/AM19/	RLA File :02/24/040/00102/AM19/	Lic.No/Date:0210208746 12.10.2018	




Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that firm's representative had not appeared before NC on 20.02.2019 but sample of the export product was sent by post. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.

RA concerned may take necessary action subject to compliance of other usual conditions.

15	Case No.:17/22/84-ALC3/2018	Party Name: RICHA GLOBAL EXPORTS PRIVATE LIMITED	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00416/AM19/	RLA File :05/24/040/00406/AM19/	Lic.No/Date:0510408108 15.10.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

16	Case No.:16/17/84-ALC3/2018	Party Name: GALAXY ELEGANT FASHIONS PVT. LTD.	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Reject
	HQ File :01/84/050/00309/AM19/	RLA File :05/23/040/00314/AM19/	Lic.No/Date:0510408188 23.10.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 02.02.2019 to attend before NC on 20.02.2019 to explain their case alongwith CAD and sample of the product. No representative on behalf of the firm had appeared before NC. Committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.				

17	Case No.:1/19/84-ALC3/2018	Party Name: LIBAAS PRODUCTS	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00333/AM19/	RLA File :05/23/040/00304/AM19/	Lic.No/Date:0510408175 23.10.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concern may take necessary action subject to compliance of other usual conditions.				

18	Case No.:2/19/84-ALC3/2018	Party Name: LIBAAS PRODUCTS	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00334/AM19/	RLA File :05/23/040/00303/AM19/	Lic.No/Date:0510408176 23.10.2018	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and explained their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concern may take necessary action subject to compliance of other usual conditions.				

19	Case No.:1/22/84-ALC3/2018	Party Name: ASHUTOSH FIBER PVT. LTD.	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Deferred
	HQ File :01/84/050/00400/AM19/	RLA File :08/24/040/00221/AM19/	Lic.No/Date:0810143726 23.10.2018	Defer Date: 28.03.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to appear for PH before NC alongwith sample of import S.No. 1, manufacturing process, stagewise wastage and explanation to ensure Para Aramid Fabric is waste only. The case stands deferred for re-listing on 28.03.2019.			

20	Case No.:2/22/84-ALC3/2018	Party Name: GAURAV INTERNATIONAL	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00401/AM19/	RLA File :05/23/040/00331/AM19/	Lic.No/Date:0510408243 26.10.2018	
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

21	Case No.:18/19/84-ALC3/2018	Party Name: G.S. EXPORTS	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Deferred
	HQ File :01/84/050/00350/AM19/	RLA File :33/24/040/00010/AM19/	Lic.No/Date:3310030493 01.11.2018	Defer Date:28.03.2019
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 11.02.2019 to clarify the export product is higher than import product. No reply received from the firm. Committee decided to send final reminder to the firm. The case stands deferred for re-listing on 28.03.2019.			

22	Case No.:4/19/84-ALC3/2018	Party Name: SYNERGY LIFESTYLES PVT. LTD.	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00336/AM19/	RLA File :03/95/040/00822/AM19/	Lic.No/Date:0310825104 19.11.2018	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm has furnished the query of NC i.e. manufacturing process, type of made up manufactured, calculation for arriving of claimed wastage of the product. After detailed deliberation, Committee decided to allowed wastage 4% on input of the export product in respect of the Advance Authorisation issued in this case. RA concern may take necessary action subject to compliance of other usual conditions.			

23	Case No.:10/19/84-ALC3/2018	Party Name: K H EXPORTS INDIA PRIVATE LIMITED,	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Deferred
	HQ File :01/84/050/00342/AM19/	RLA File :04/24/040/00181/AM19/	Lic.No/Date:0410164908 26.11.2018	Defer Date: 28.03.2019
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went			

through the details submitted in this case and Technical Authority of DIPP presents in meeting and informed that they had issued the deficiency letter to the firm. Reply is not received so far. The case stands deferred for re-listing on 28.03.2019.

24	Case No.:24/19/84-ALC3/2018	Party Name: MARUDHAR FASHIONS	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Deferred
	HQ File :01/84/050/00356/AM19/	RLA File :33/24/040/00012/AM19/	Lic.No/Date:3310030495 27.11.2018	Defer Date: 28.03.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 08.02.2019 to clarify the weight of export product mentioned in meter; it should be mentioned in KG. No reply received from the firm. Committee decided to ask firm to appear before NC alongwith sample of the product. The case stands deferred for re-listing on 28.03.2019.				

25	Case No.:16/19/84-ALC3/2018	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Deferred
	HQ File :01/84/050/00348/AM19/	RLA File :05/24/040/00475/AM19/	Lic.No/Date:0510408686 28.11.2018	Defer Date: 28.03.2019
Decision: Committee considered the case as per agenda along with other relevant papers and noted that firm was asked on 11.02.2019 to furnish the sample, CAD and Sketch of the product. No reply received from the firm. Committee decided send the final reminder to the firm. The case stands deferred for re-listing on 28.03.2019.				

26	Case No.:22/19/84-ALC3/2018	Party Name: MAYA EXPORTS CORPN	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00354/AM19/	RLA File :05/24/040/00464/AM19/	Lic.No/Date:0510408661 28.11.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

27

Case No.: 7/19/84-ALC3/2018	Party Name: V.K.A. POLYMERS PRIVATE LIMITED	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved	
HQ File :01/84/050/00339/AM19/	RLA File :32/24/040/00044/AM19/	Lic.No/Date:3210078762 30.11.2018		
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as under:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Mosquito Nets	4331100.000	1. COLOURING MASTERBATCH	0.01 kg/kg
			2. LLDPE	0.0487 kg/kg

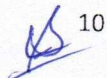
			3.	ALPHACYPERMETHRIN TECH 97%	.00679 kg/kg	
			4.	HDPE GRANULES	1.03819 kg/kg	
RA concerned may take necessary action subject to compliance of other usual conditions.						

Case No.:1/20/84- ALC3/2018	Party Name: JAYANITA	Meet No/Date:22/84- ALC3/2018 31.01.2019	Status: Approved
HQ File :01/84/050/00363/AM19/	RLA File :05/23/040/00373/AM19/	Lic.No/Date:0510408718 30.11.2018	
28 Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and explained their case. After detailed deliberation, Committee decided to allow 5 wastage 5% for import item No. 6 and on the remaining items allowed wastage of 0.5% on input of the export product in respect of the Advance Authorisation issued in this case. RA concern may take necessary action subject to compliance of other usual conditions.			

Case No.:8/22/84- ALC3/2018	Party Name:ARVIND OG NONWOVENS PRIVATE LIMITED	Meet No/Date:22/84- ALC3/2018 31.01.2019	Status: Deferred
HQ File :01/84/050/00407/AM19/	RLA File :08/24/040/00278/AM19/	Lic.No/Date:0810144014 03.12.2018	Defer Date: 28.03.2019
29 Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following information in PH: <ol style="list-style-type: none"> 1. Input item is not clear and GSM is not given, PH with sample of input and export product and calculation to reach the requirement 2. Why the woven fabric has been mentioned in Kgs that to without giving the GSM of the input fabric. 3. Requirement of fabric for the two export product may be mentioned in square meter and CAD for both the export product may be produced during PH. The case stands deferred for re-listing on 28.03.2019.			

Case No.:7/22/84- ALC3/2018	Party Name:ULTRA DENIM PVT. LTD.	Meet No/Date:22/84- ALC3/2018 31.01.2019	Status: Approved
30 HQ File :01/84/050/00406/AM19/	RLA File :08/24/040/00291/AM19/	Lic.No/Date:0810144030 05.12.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:11/22/84- ALC3/2018	Party Name: KASIM TEXTILE MILLS PVT. LTD.	Meet No/Date:22/84- ALC3/2018 31.01.2019	Status: Approved
31 HQ File :01/84/050/00410/AM19/	RLA File :35/24/040/00029/AM19/	Lic.No/Date:3510045461 20.12.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and			

decided to ratify the norms for the above advance authorization as applied for.
RA concerned may take necessary action subject to compliance of other usual conditions.

32	Case No.:15/22/84-ALC3/2018	Party Name: PEE AAA IMPEX,	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00414/AM19/	RLA File :32/24/040/00048/AM19/	Lic.No/Date:3210078790 21.12.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to allow 10% wastage on input of the product for the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions				

33	Case No.:12/22/84-ALC3/2018	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00411/AM19/	RLA File :32/24/040/00049/AM19/	Lic.No/Date:3210078791 26.12.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

34	Case No.:13/22/84-ALC3/2018	Party Name: PRIVI EXPORTS PRIVATE LIMITED	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00412/AM19/	RLA File :02/24/040/00092/AM19/	Lic.No/Date:0210208878 26.12.2018	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

35	Case No.:9/22/84-ALC3/2018	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00408/AM19/	RLA File :32/24/040/00051/AM19/	Lic.No/Date:3210078800 01.01.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

36	Case No.:14/22/84-ALC3/2018	Party Name: SHALIMAR WIRES INDUSTRIES LTD	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00413/AM19/	RLA File :02/24/040/00018/AM19/	Lic.No/Date:0210208893 03.01.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to allow 7% wastage on input of the product for the above advance authorization. RA concerned may take necessary action subject to compliance of other usual conditions				




37	Case No.:4/22/84-ALC3/2018	Party Name: WALLACE LANGFORD AND ASSOCIATES	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Deferred
	HQ File :01/84/050/00403/AM19/	RLA File :10/24/040/00069/AM19/	Lic.No/Date:1010060098 07.01.2019	Defer Date: 28.03.2019
Decision : Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the following information: <ol style="list-style-type: none"> 1. Composition of the coir clearly indicating in PVC Plastic parts, 2. Complete calculation of requirement of raw material indigenously imported and the manufacturing process of PVC resin and DOTP Mats/Mattings plastic parts for making export product. The case stands deferred for re-listing on 28.03.2019.				

38	Case No.:5/22/84-ALC3/2018	Party Name: THREADS (INDIA) LIMITED	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00404/AM19/	RLA File :06/24/040/00061/AM19/	Lic.No/Date:0610039086 09.01.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

39	Case No.:6/22/84-ALC3/2018	Party Name: THREADS (INDIA) LIMITED	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Approved
	HQ File :01/84/050/00405/AM19/	RLA File :06/24/040/00060/AM19/	Lic.No/Date:0610039085 09.01.2019	
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.				

40	Case No.:10/22/84-ALC3/2018	Party Name: REALKNIT FASHION	Meet No/Date:22/84-ALC3/2018 31.01.2019	Status: Deferred
	HQ File :01/84/050/00409/AM19/	RLA File :32/24/040/00050/AM19/	Lic.No/Date:3210078813 10.01.2019	Defer Date: 28.03.2019
Decision: Committee considered the case as per agenda along with other relevant papers and decided to ask the firm to furnish the CAD and Sketch of the product. The case stands deferred for re-listing on 28.03.2019.				

Minutes of manual cases considered by the Norms Committee -V
In Meeting No.22/84 AM-19 dated 31.01.2019 actually held on 20.02.2019

41.

Case No 294	M/s Uviraj Global Pvt.Ltd.
NC M.No.22/84 AM-19 dt.31.01.2019	F.No.01/84/050/00209/AM18/DES-V
	Adv. Authorisation No:0610038706 dated 04.10.2017

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and described their case that they have not import item Sl. No. 2 due to effect their export product. After detailed deliberation, Committee decided to allow 5% wastage for import item No. 1 on input of export product in containing textile mesh less than 5% and deleted the import item No. 2 for the above advance authorization.
RA concerned may take necessary action subject to compliance of other usual conditions

42.

Case No.295	M/s. R & B Clothing Intenational Pvt. Ltd.
NC M.No.22/84 AM-19 dt.31.01.2019	F.No. 01/84/050/00125/AM18/DES-V
RA F.No. 04/24/040/00078/AM18	Adv. Authorisation No. 0410163365 dated 21.07.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that firm's representative had appeared before NC on 20.02.2019 and described in detailed their case. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.	

43.

Case No.296	M/s. Shankar Packaging Ltd.
NC Meeting No.22/AM19 dated 31.01.2019	F.No. 01/84/050/00235/AM19/DES-V
RA F.No. 34/24/040/00074/AM19	Adv. Authorisation No. 3410044317 dated 10.07.2018
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 26.10.2018 for revision of norms and case has been referred to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 28.03.2019.	

44.

Case No.297	M/s. Shankar Packaging Ltd.
NC Meeting No.22/AM19 dated 31.01.2019	F.No. 01/84/050/00222/AM19/DES-V
RA F.No. 34/24/040/00071/AM19	Adv. Authorisation No. 3410044316 dated 10.07.2018
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 26.10.2018 for revision of norms and case has been referred to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 28.03.2019.	

45.

Case No.298	M/s. Amrit Exports (P) Ltd.
NC Meeting No.22/AM19 dated 31.01.2019	F.No. 01/84/050/00104/AM17/DES-V
RA F.No. 02/24/040/00029/AM17	Adv. Authorisation No. 0210206711 dated 24.05.2016
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and observed that firm's representative had not appeared before NC on 20.02.2019 although sample of the export product was sent by post. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for. RA concerned may take necessary action subject to compliance of other usual conditions.	

46.

Case No.299	M/s. Shahi Exports Pvt. Ltd.
-------------	------------------------------

NC Meeting No.22/AM19 dated 31.01.2019	F.No. 01/84/171/00054/AM19/DES-V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1.	Boys Jacket with Hood made of 100% Polyester Knitted other Pile Fabric Assembled in Layered with 100% Polyester Woven Fabric GSM -294 (Tolerance +/-10%
2.	Boys Jacket with Hood made of 100% Polyester Dyed Woven Fabric GSM-102(Tolerance +/-10%)
Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 01.02.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

47.

Case No.300	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.22/AM19 dated 31.01.2019	F.No. 01/84/171/00055/AM19/DES-V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1.	Gents Jacket with made of 100% Polyester Knitted other Pile Fabric Assembled in layered with 100% Polyester Woven Fabric GSM-310 (Tolerance + or – 10%) , (Style No. WM6045).
Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 01.02.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

48

Case No.301	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.22/AM19 dated 31.01.2019	F.No. 01/84/171/00056/AM19/DES-V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1.	Gents Jacket made of 70% Cotton 30% Nylon Dyed Woven Fabric GSM 124 (Tolerance + or – 10%), (Style No. XM2794)
2.	Mens Shirt with Hood made of 98% Cotton 2% Elastane Yarn Dyed Woven Fabric GSM 160 (Tolerance + or – 10%), (Style No. AM0262)
Decision: M/s Shahi Exports Pvt. Ltd.vide their letter dated 04.02.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	




Case No.302	M/s. Richa Global Exports Pvt. Ltd.
NC Meeting No.22/AM19 dated 31.01.2019	F.No. 01/84/171/00053/AM19/DES-V
Prior fixation of adhoc norms for the following export product under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1.	Ladies pullover made of 97% Rayon 3% Spandex Dyed Knitted Fabric GSM 240 (+/-10%), (Style No.506109)
Decision: M/s Richa Global Exports Pvt. Ltd. vide their letter dated 21.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

50.

Case No.303	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.22/AM19 dated 31.01.2019	F.No. 01/84/171/00058/AM19/DES-V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1.	Mens Cargo Trouser made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 260 (Tolerance + or – 10%), (Style No. 103159)
2.	Mens Cargo Trouser made of 59% Cotton 39% Polyester 2% Elastane (Spandex) Dyed Woven Fabric GSM 260 (Tolerance + or – 10%), (Style No. 103337)
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 25.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

51

Case No.304	M/s. Arvind Goodhill Suit Manufacturing Pvt. Ltd.
NC Meeting No.22/AM19 dated 31.01.2019	F.No. 01/84/050/00002/AM17/DES-V
RA F.No. 08/24/040/00461/AM16	Adv. Authorisation No. 0810137659 dated 12.04.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 17.12.2018 for fixation of norms as their case was rejected by NC in its meeting No. 14/84 dated 13.10.2016 due to non submission of reply. Committee decided to ask the firm to appear before NC alongwith sample of the product and calculation of requirement of CAD. The case stands deferred for re-listing on 28.03.2019.	

52.

Case No.305	M/s. PNR Apparels Pvt. Ltd.
NC Meeting No.22/AM19 dated	F.No. 01/84/050/00080/AM18/DES-V

31.01.2019	
RA F.No. 05/24/040/00064/AM18	Adv. Authorisation No. 0510402560 dated 15.05.2017
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 04.01.2019 for fixation of norms as their case was rejected by NC in its meeting No. 2/84 dated 26.04.2018 due to non submission of reply. After detailed deliberation, Committee decided to ratify the norms for the above advance authorization as applied for.	

53

Case No.306	M/s. Shahi Exports Pvt. Ltd.
NC Meeting No.22/AM19 dated 31.01.2019	F.No. 01/84/171/00057/AM19/DES-V
Prior fixation of adhoc norms for the following export products under special advance licence scheme under para 4.04(a) 1 FTP 2015-20:	
1.	Ladies Jacket with Hood made of 100% Polyester PU Coated Dyed Woven Fabric GSM 68 (Tolerance +/-10%), (Style No. 344J2136)
2.	Ladies Jacket with Hood made of 100% Polyester PU Coated Dyed Woven Fabric GSM 68 (Tolerance +/-10%), (Style No. 344J2119)
Decision: M/s Shahi Exports Pvt. Ltd. vide their letter dated 23.01.2019 has requested for fixation of norms for above said export product under Special Advance Authorisation. Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. As per CAD and other details provided in this case, the Committee approved the input output norms as applied for. The copy of the application is forwarded to the concerned RA for further necessary action and compliance of other usual conditions. There is no need to send the case to DGFT (HQ) for fixation the norms again. GSM should match in import and export.	

54

Case No.307	M/s. Arvind Goodhill Suit Manufacturing Pvt. Ltd.
NC Meeting No.22/AM19 dated 31.01.2019	F.No. 01/84/050/00200/AM17/DES-V
RA F.No. 08/24/040/00141/AM17	Adv. Authorisation No. 0810138304 dated 18.07.2016
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 04.02.2019 for fixation of norms as their case was rejected by NC in its meeting No. 24/84 dated 23.02.2017 due to non submission of reply. Committee decided to ask the firm to appear before NC alongwith sample of the product and calculation of requirement of CAD. The case stands deferred for re-listing on 28.03.2019.	

55

Case No.308	M/s. Shankar Packaging Ltd.
NC Meeting No.22/AM19 dated 31.01.2019	F.No. 01/84/050/00153/AM19/DES-V
RA F.No. 34/24/040/00031/AM19	Adv. Authorisation No. 3410044180 dated 25.05.2018
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and observed that the firm's request dated 26.10.2018 for revision of norms and case has been referred to DPIIT for their comments. Committee decided to wait for their comments. The case stands deferred for re-listing on 28.03.2019.	